CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 167/TT/2020

Subject: Truing up of transmission tariff of 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 400 kV D/C Solapur (STPP)-Solapur (PG) Transmission Line along with bay extension at Solapur (PG) Sub-station and Asset-II: Extension of 400/220 kV Solapur Sub-station-Augmentation of Sub-station by 1 x 315 MVA (3rd) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur) under “Transmission System for Solapur STPP (2x660 MW)” in the Western Region

Date of Hearing: 22.5.2020

Coram: Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner: Power Grid Corporation of India Ltd.

Respondents: Madhya Pradesh Power Management Company Limited and 11 others.

Parties Present: Shri S S Raju, PGCIL
Shri A K Verma, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and approval of transmission tariff for 2019-24 period for two assets covered under "Transmission System for Solapur STPP 2x660 MW" in Western Region. The tariff for Assets I and II for 2014-19 period was approved vide order dated 30.5.2016 in Petition No. 415/TT/2014. The date of commercial operation of Assets I and II was 3.4.2015 and 2.11.2015 respectively. The cut-off date of the instant assets was 31.3.2019. The tariff for the instant assets was allowed based on the admitted capital cost of ₹3519.75 lakh, as on date of commercial operation, and projected add-cap of ₹2340.33 lakh during 2014-19 period vide order dated 30.5.2016. He submitted that the actual capital cost as on the date of commercial
operation and actual additional capitalization incurred during 2014-19 period for the instant assets is ₹3598.42 lakh and ₹2194.42 lakh. Accordingly, the capital cost as on 31.3.19 is ₹5792.84 lakh. He submitted that against the FR approved cost of ₹6331.74 lakh, the actual capital cost as on 31.3.2019 is ₹5792.84 lakh which is lesser than the approved capital cost of ₹5860.08 lakh. He submitted that there was additional capitalization of ₹11.43 lakh during 2019-20, which is beyond the cut-off date and submitted that the reasons for incurring add-cap have been submitted in the reply to the TV letter. He further submitted that the O&M expenses for Asset-II were inadvertently claimed considering 315 MVA rating for the ICT instead of 500 MVA rating. He also requested the Commission for permission to submit revised tariff forms for Asset-II.

3. The Commission directed the Petitioner to submit the revised Forms 1, 2 and 11 for the 2019-24 period for Asset-II on affidavit with advance copy to the beneficiaries by 10.6.2020.

4. Subject to above, the Commission reserved its order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)